

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 28**  
**CP (CAA) No.26/BB/2023**

**IN THE MATTER OF:**

M/s. Dristi-Soft Solutions Pvt. Ltd.	...	Petitioner
Vs.		
---	...	Respondent

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 06.09.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Ms. Amrita Jain, Adv.
For the ROC	:	Ms. Pavithra H. Adv.

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and ROC.
2. ROC, RD and IT Department are finally granted two weeks' time to file their reports, and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side. Petitioner is also directed to file No Objector(s) Affidavit before the next date of hearing.
3. List the case on **25.09.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**N.V. RAMAKRISHNA BADARINATH**  
**MEMBER (JUDICIAL)**